

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Bank of India
Vs
Shri Veeraganapathi Steels Pvt Ltd

MAIN PETITION NUMBER : CP/229/IB/2018

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1032(CHE)2024

ORDER

Present: Ms. Kavitha Surana, Liquidator in person.

This application has been filed to take on record the 20th progress report for the quarter ended 31.03.2024.

IT is stated that two applications under PUFEE transactions are pending before this Tribunal and are listed on 01.07.2024.

Liquidator submits that assets have been sold and distribution also done.

The liquidation timeline is 31.12.2024.

Report is taken on record, subject to all just exceptions.

Liquidator is directed to complete the process within the extended timeline presuming that no further extension will be given.

IA/(IBC)/1032(CHE)/2024 is accordingly **disposed of**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)

MEMBER (TECHNICAL)

MG

(SANJIV JAIN)

MEMBER (JUDICIAL)